

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO.2225

TO BE ANSWERED ON THURSDAY, THE 10th MARCH, 2016

Court Fees

+2225. **SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:**

Will the Minister of LAW AND JUSTICE be please to state:

- (a) whether the Government proposes to amend relevant laws and increase the court fees in the country;
- (b) if so, the details and the present status thereof;
- (c) whether the Government proposes to bring uniformity in charges of court fees across the country; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)

- a) No, Madam.
- (b) Does not arise.
- (c) and (d) The levying of the Court fees on institution and trial of suits and the petitions presented to various High Courts and lower courts is regulated under the Court Fees' Act, 1870. However, under the Devolution Act, 1920, the power to amend the Act in its application to the States has been delegated to the State Governments. In view of this position, it is for the State Governments to revise/raise fees payable in their High Courts and subordinate courts.